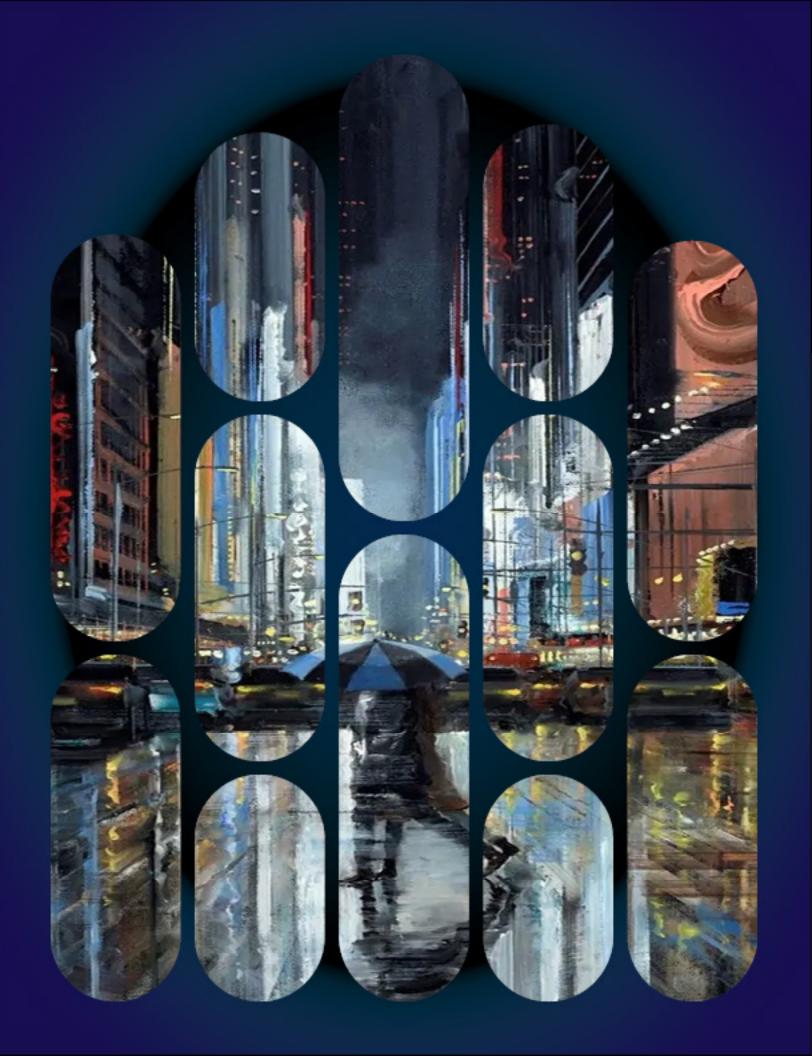


Crafting Justice for Creative Minds









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ur vision is to establish the Art Law Communion as a leading platform for promoting interdisciplinary learning and discourse on the intersection of arts and the law. We aim to promote deeper understanding of art law through academic exploration, advocacy and collaboration, while empowering the public to engage with critical legal issues impacting artists, collectors, cul-

tural institutions and the global art market. This is a space for deliberation and knowledge sharing to equip the next generation of legal professionals with the expertise and insight to navigate and shape the evolving landscape of art law in India, where context-spe-

Our Vision

cific legal challenges to the same remain underrepresented in mainstream discourse. Importantly, this communion will attempt to bridge the gap between the artistic and the legal community. Our approach blends rigorous research with on-the-ground interaction with art communities—from gallery owners to street performers—ensuring that legal access, awareness, and advocacy reach all corners of the creative economy.



he Art Law Communion seeks to engage a diverse and intersectional range of stakeholders including and not limited to —

•Performers —
includes, actors,
singers, musicians, dancers,
acrobat, juggler, conjurer,
snake charm-

singers, musicians, dancers, acrobat, jug-

er, or any other person who makes a performance;
• Artists — includes painter, sculptor, photographer, or any other person who creates art.
• Other stakeholders — includes dealers, collectors, museums, and trustees.





ollowing are some activities that we plan to undertake as a part of our journey :

*A Digital Resource Database hosting art law case studies, legal templates (contracts for artists) and hosting

relevant to this field.

*Organise Guest

Lectures and Workshops with professionals including

- artists, collectors,

Proposed Activities

curators, professionals from the art market and lawyers specialised in Art Law.

*Studio tours - Manage tours of art galleries, museums and auction houses

*Moot Court competitions based on Art Law.

Establishing legal clinics and legal aid programmes.



The Team



Priyanshu Kar is a final year student of law at the WB National University of Juridical Sciences, Kolkata.

He is a heritage and art enthusiast by passion and a lawyer by profession. His enthusiasm for studying the legal aspects of art and culture has prompted the foundation of the Art Law Communion.



Aritro Banerjee is a fifthyear law student at St. Xavier's University, Kolkata, and member of the Art Law Communion. His passion for art and history drives his commitment to protecting artistic expression through legal advocacy. He believes law serves as a collective guardian of creativity and cultural heritage. Through the Art Law Communion, Aritro champions the principle that legal frameworks must shield and advocate for artistic freedom.



Auronisha Roy is a second year student of law at the WB National University of Juridical Sciences. She belongs to a family of music lovers and is a student of Bharatnatyam dance. She believes that art is an inseparable part of any society and wants to use her legal education to work for the community that has influenced her life profoundly.



Budhaditya Ghosh is a final-year law student at West Bengal National University of Juridical Sciences, Kolkata. A literature connoisseur, writer, and poet committed to protecting artistic expression, he's interested in environmentalism, public policy, political theory, and decolonial studies, publishing multiple blogs and papers.



Swaprabha Chattopadhyay
is a writer, poet, and artist pursuing law at West
Bengal National University
of Juridical Sciences, Kolkata. His poetry appears
in reputed anthologies, he
explores Cubism through
geometric abstraction,
practices traditional music,
and advocates for traditional artists' and folk singers' rights.



Kapu Vinuthna is a second year student of law at
the WB National University of Juridical Sciences.
She engages in different
forms of writing and has
a great appreciation for
the passion and work
that goes into art. She is
very enthusiastic about
contributing to the artistic community using her
legal education, for she
believes art is what makes
us human.





"Art is not a luxury. Art is a necessity...the process and practice - is a necessity to understanding our problems"









in ART LAW COMMUNION







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GET IN TOUCH



artlawcommunion@gmail.com



+91 94323 68966 - PRIYANSHU KAR +91 79803 15982 - ISHIKA HAZRA

+91 98315 02212- AURONISHA ROY